FORM A

PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF ALANKRIT ROAD DEVELOPERS PRIVATE LIMIED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Alankrit Road Developers Private Limited
2.	Date of incorporation of corporate debtor	09/06/2017
3.	Authority under which corporate debtor is incorporated / registered	ROC Jaipur
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U45309RJ2017PTC058270
5.	Address of the registered office and principal office (if any) of corporate debtor	318, 4th A Road Sardarpura Jodhpur, Rajasthan, India - 342003
6.	Insolvency commencement date in respect of corporate debtor	25/04/2025 (Order received on 28/04/2025)
7.	Estimated date of closure of insolvency resolution process	22/10/2025
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Rishabh Chand Lodha Regn. No: IBBI/IPA-001/IP-P01075/2017-2018/11766
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Add: E-5, Basant Vihar, Bhilwara – 311001 Email: rishabhlodha57@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	**Add**: E-5, Basant Vihar, Bhilwara – 311001 **Email**: cirp.ardpl@gmail.com
11.	Last date for submission of claims	09/05/2025
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	**Web link:** https://ibbi.gov.in//en/home/downloads Physical Address: Same as Point No.09

Notice is hereby given that the National Company Law Tribunal, Jaipur Bench has ordered the commencement of a corporate insolvency resolution process of the **Alankrit Road Developers Private Limited** on 25th April, 2025.

The creditors of **Alankrit Road Developers Private Limited**, are hereby called upon to submit their claims with proof on or before 9th May, 2025 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

RISHABH CHAND LODHA
Interim Resolution Professional
Alankrit Road Developers Private Limited
Regn. No: IBBI/IPA-001/IP/P-01075/2017-2018/11766
AFA Valid upto: 31.12.2025

Date: - 28.04.2025
Place: - Bhilwara

Rajasthan State Industrial Corridors Development Corporation Ltd.

(A Project SPV of GoI & GoR)
Udyog Bhawan, Tilak Marg, C-Scheme, Jaipur (Raj.)
Email:acerda@riico.co.in

NIT No.2025-26/RIDCO/16 Date: 28-Apr-2025

Short Term Notice Inviting e-RFQ cum RFP

RFQ cum RFP for Engagement of Consultant to act as a Programme Manager for New Cities (PMNC) for Infrastructure Development of Industrial Township in Jodhpur-Pali-Marwar Industrial Area-Special Investment Region (JPMIASIR).

RIDCO, a Govt. company registered under the Companies Act 2013, invites online competitive bid(s) from reputed Project Management Consultants for the work of **Engagement of Consultant to act as a Programme Manager for New Cities (PMNC) for Infrastructure Development of Industrial Township in Jodhpur-Pali-Marwar Industrial Area-Special Investment Region (JPMIA-SIR). The Tender/Bid shall be submitted through online tendering system i.e. www.eproc.rajasthan.gov.in upto 05.00 PM on dated 21.05.2025.**

Eligibility criteria and requisite details alongwith RFQ cum RFP document can be seen on the e-procurement portal of GoR www.eproc.rajasthan.gov.in and official website of RIICO ie. www.riico.rajasthan.gov.in & NICDC i.e. www.nicdc.in.

Addl. Chief Engr.
JPMIA RDA (RIDCO)

Correspondence address: -
Addl. Chief Engineer
RIICO-RDA, Room No. 222, Udyog Bhawan, Tilak Marg,
C-Scheme, Jaipur-302005.
Ph. No.: 0141-4593201, 4593207

Raj.samwad/C/25/1470

यूको बैंक UCO BANK Honours Your Trust | **UCO Bank, Zonal Office Ajmer**
Plot No. C-113 & 114, BK Kaul Nagar, Ajmer | **NOTICE**

This is to inform the under mentioned employee of UCO Bank who is on suspension from the services of UCO Bank for alleged misconduct. The Bank has issued several notices to the employee at his official address; however, it appears that the Employee is deliberately avoiding the service of notices in order to delay the process of Disciplinary Proceedings. Hence, in compliance of principles of natural justice this notice is served to the concerned employee and any person connected whatsoever about the Disciplinary Proceedings initiated against the concerned employee.

S. No.	Name & Address of Employee	EMP No. & Designation	Posted at Branch	Date of Issuance of Charge Sheet
1	**Mr. Ishant Singh S/o Mr. Sachendra Pal Singh** Address: 6-h-24, Paneriyon Ki Madhri, Rajasthan Housing Board, Vip Colony. Sector-9, Udaipur, Rajasthan 313002	**EMP No.-60781 Designation: Customer Service Associate (CSA)**	**Sadri Branch Sol ID-0379**	**27.02.2025**

The Disciplinary Authority vide their order dated 04.04.2025 has appointed Enquiry Officer to conduct an enquiry into alleged misconduct be the employee in terms of Memorandum of Settlement on Disciplinary Action procedure for Workmen signed between Indian Bank's Association and Workmen Unions dated 10.04.2022, as amended time to time.
Therefore, through this notice you are hereby advised to appear before the Enquiry Officer as per the instructions of Enquiry Officer. For further details regarding Enquiry proceedings, you may contact your Head Quarter Branch. In case you fail to appear before the Enquiry officer, the proceedings shall be completed in your absence.

Address: UCO Bank, Zonal office Ajmer Plot No. C-113 & 114, BK Kaul Nagar, Ajmer | **Place-Ajmer** | **Chief Manager Disciplinary Authority**

PROCLAMATION REQUIRING THE APPEARANCE OF ACCUSED PERSON

See Section 84 BNSS

Whereas complaint has been made before me that accused Person namely **Vishal Verma S/o Sh. Banshi Lal Verma, R/o:** Kumawaton Ka Gurha, Ishwal Gogunda, Udaipur, Rajasthan (or is suspected to have committed) the offence in **FIR No. 369/2024, U/s 318(4) BNS,** Date : 23.08.2024, registered at P.S.: Special Cell, Delhi and the warrant has been returned writing upon that the said accused **Vishal Verma** cannot be found and whereas it has been shown to my satisfaction that the said accused **Vishal Verma** has absconded (or is concealing himself to avoid the service of the said warrant). Proclamation is hereby made that the said **Vishal Verma** accused **FIR No. 369/2024, U/s 318(4) BNS,** registered at P.S.: Special Cell, Delhi is required to appear before this court to answer the said complaint on or before **05.06.2025.**

By Order
Sh. Anuj Kumar Singh, LD.
Chief Judicial Magistrate,
Court No. 26, Patiala House Courts, Delhi

DP/5302/Spl. Cell/2025
(Court Matter)

FORM A

PUBLIC ANNOUNCEMENT

[Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016]

FOR THE ATTENTION OF THE CREDITORS OF ALANKRIT ROAD DEVELOPERS PRIVATE LIMITED

RELEVANT PARTICULARS

1.	**Name of Corporate Debtor**	**Alankrit Road Developers Private Limited**
2.	Date of incorporation of Corporate Debtor	09/06/2017
3.	Authority under which Corporate Debtor is incorporated / registered	Registrar of Companies – Jaipur
4.	Corporate Identity No. / Limited Liability Identification No. of Corporate Debtor	U45309RJ2017PTC058270
5.	Address of the registered office and principal office (if any) of Corporate Debtor	318, 4th A Road Sardarpura Jodhpur, Rajasthan, India - 342003
6.	Insolvency commencement date in respect of Corporate Debtor	**25/04/2025** (Order received on 28/04/2025)
7.	Estimated date of closure of insolvency resolution process	**22/10/2025**
8.	Name and Registration number of the insolvency professional acting as Interim Resolution Professional	**Rishabh Chand Lodha** **Regn. No.:**IBBI/IPA-001/IP-P01075/2017-2018/11766 **AFA Valid Upto** : 31.12.2025
9.	Address & email of the interim resolution professional, as registered with the board	**Add.**: E-5, Basant Vihar, Bhilwara – 311001 **Email : rishabhlodha57@gmail.com**
10.	Address and e-mail to be used for correspondence with the Interim Resolution Professional	**Add.**: E-5, Basant Vihar, Bhilwara – 311001 **Email : cirp.ardpl@gmail.com**
11.	Last date for submission of claims	**09/05/2025**
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the Interim Resolution Professional	Not Applicable
13.	Names of insolvency professionals identified to act as authorised representative of creditors in a class (three names for each class)	Not Applicable
14.	(a) Relevant forms and (b) Details of authorized representatives are available at:	(a) Web Link: https://ibbi.gov.in//en/home/downloads (b) Physical Address: Same as Point No.09

Notice is hereby given that the National Company Law Tribunal, Jaipur Bench has ordered the commencement of a corporate insolvency resolution process of the **Alankrit Road Developers Private Limited on 25th April, 2025.**

The creditors of **Alankrit Road Developers Private Limited,** are hereby called upon to submit their claims with proof on or before **9th May, 2025** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Date : 29.04.2025 **Sd/-**
Place: Bhilwara **RISHABH CHAND LODHA**
Interim Resolution Professional for Alankrit Road Developers Private Limited
Regn. No.: IBBI/IPA-001/IP-P01075/2017-2018/11766

AATHESH VENTURES PRIVATE LIMITED
CIN: U74999RJ2020PTC072261
Email: aatheshventurespvtltd@gmail.com
Registered Office: 2-E-11, Sukharia Nagar, Rajsamand, Sriganganagar - 335001, Rajasthan

Form No. INC-26
[Pursuant to Rule 30 of the Companies (Incorporation) Rules, 2014]
Before the Central Government, Regional Director, North Western Region, Ahmedabad
In the matter of sub-section (4) of Section 13 of Companies Act, 2013 and clause (a) of sub-rule (5) of Rule 30 of the Companies (Incorporation) Rules, 2014
AND
In the matter of
AATHESH VENTURES PRIVATE LIMITED
(CIN: U74999RJ2020PTC072261)
having its Registered Office at
2-E-11, Sukharia Nagar, Rajsamand, Sriganganagar - 335001, Rajasthan
.....Petitioner

NOTICE is hereby given to the General Public that the Company proposes to make application to the Central Government under Section 13 of the Companies Act, 2013 seeking confirmation of alteration of the Memorandum of Association of the Company in terms of the special resolution passed at the Extra Ordinary General Meeting held on **12th April, 2025** to enable the Company to change its Registered Office from **"State of Rajasthan"** to the **"National Capital Territory of Delhi"**.

Any person whose interest is likely to be affected by the proposed change of the registered office of the company may deliver either on the **MCA-21 portal (www.mca.gov.in)** by filing investor complaint form or cause to be delivered or send by registered post of his /her objections supported by an affidavit stating the nature of his / her interest and grounds of opposition to the **Regional Director, North Western Region, ROC Bhawan, Opp. Rupal Park Society, Behind Ankur Bus Stop, Naranpura, Ahmedabad-380013, Gujarat** within fourteen (14) days from the date of publication of this notice with a copy to the Applicant Company at its Registered Office at the address mentioned below :-

AATHESH VENTURES PRIVATE LIMITED
2-E-11, Sukharia Nagar, Rajsamand, Sriganganagar - 335001, Rajasthan

For & on behalf of
AATHESH VENTURES PRIVATE LIMITED
Sd/-
PARV GOYAL
(WHOLE-TIME DIRECTOR)
DIN : 08973273

Date : 28.04.2025
Place : Sriganganagar

"IMPORTANT"

Whilst care is taken prior to acceptance of advertising copy, it is not possible to verify its contents. The Indian Express (P) Limited cannot be held responsible for such contents, nor for any loss or damage incurred as a result of transactions with companies, associations or individuals advertising in its newspapers or Publications. We therefore recommend that readers make necessary inquiries before sending any monies or entering into any agreements with advertisers or otherwise acting on an advertisement in any manner whatsoever.

SYMBOLIC POSSESSION NOTICE

ICICI Bank | Branch Office : ICICI Bank Limited Plot No-23, Shal Tower, 3rd Floor, New Rohtak Road, Karol Bagh, New Delhi-110005

The Authorised ICICI Bank Officer under the Securitisation, Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of the powers conferred under section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules 2002, issued Demand Notices to the borrower(s) mentioned below, to repay the amount mentioned in the Notice within 60 days from the date of receipt of the said Notice.
Having failed to repay the amount, the Notice is issued to the borrower and the public in general that the undersigned has taken symbolic possession of the property described below, by exercising powers conferred on him/her under Section 13(4) of the said Act read with Rule 8 of the said rules on the below-mentioned dates. The borrower in particular and the public in general are hereby cautioned not to deal with the property. Any dealings with the property will be subject to charges of ICICI Bank Limited.

Sr. No.	Name of the Borrower(s)/ Loan Account Number	Description of Property/ Date of Symbolic Possession	Date of Demand Notice/ Amount in Demand Notice (Rs)	Name of Branch
1.	Shree Balaji Marble And Granite/ Mithalal Sindhal Alias Mithalal Teli/ Anchai Devi/ 667905500200	Residential Property Situated At Patta No. 5374, Misal No. 289, Sankalp No.2, Aaraji No. 3508, Receipt No. 8575, Gram Kelwa, Gram Panchayat Kelwa, Tehsil-Rajsamand, District-Rajsamand, Rajasthan/ April 24, 2025	May 08,2024 Rs. 7,98,041.00/-	Rajasmand

The above-mentioned borrowers(s)/guarantors(s) is/are hereby issued a 30 day Notice to repay the amount, else the mortgaged properties will be sold after 30 days from the date of publishing this Notice, as per the provisions under Rules 8 and 9 of Security Interest (Enforcement) Rules 2002.

Date: April 29, 2025
Place: Rajasmand

Sincerely Authorised Signatory
For ICICI Bank Ltd.

Motilal Oswal Home Finance Limited

Regd. Office: Motilal Oswal Tower, Rahimtullah Sayani Road,Opp. Parel ST Depot, Prabhadevi, Mumbai - 400 025, CS : 8291889898
Website: www.motilaloswalhf.com, **Email:** hfquery@motilaloswal.com

PUBLIC NOTICE FOR E-AUCTION CUM SALE

E-Auction Sale Notice of 30 Days for Sale of Immovable Asset(s) under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with provision to rule 8 and 9 of the Security Interest (Enforcement) Rules, 2002.

Notice is hereby given to the public in general and to the borrowers/guarantors/mortgagors in particular, that the under mentioned property mortgaged to Motilal Oswal Home Finance Limited (Earlier Known as Aspire Home Finance Corporation limited) will be sold on "As is where is", "As is what is", and "Whatever there is", by way of "online e-auction" for recovery of dues and further interest, charges and costs etc. as detailed below in terms of the provisions of SARFAESI Act read with Rules 8 & 9 of Security Interest (Enforcement) Rules, 2002) through website motilaloswalhf.com"as per the details given below :

Date and time of E-Auction Date: Date: 05-06-2025 11:30 Am to 02:00 Pm (with unlimited extensions of 5 minute each)			**Last date of EMD Deposit:04-06-2025**
Borrower(s)/Guarantor(s) / Loan Account	**Demand Notice Date and Amount**	**Description of the Immovable property**	**Reserve Price, EMD /**
LAN: LXBHI00417-180066320 Branch: Bhilwara Borrower: Gopallal Heera Lal Jat Co-Borrower: Sushilabai Gopal Jat Guarantor :Prakash Shambhu Lal Hawaldar	**07-12-2020 For Rs: 840763/- (Rupees Eight Lac Forty Thousand Seven Hundred Sixty Three Only)**	Patta No - 22, Village Javliya Ka Khera, Gram Panchayat, Bus Stand, Raghunath, Gangrar, Chittaurgarh, Rajasthan - 312901	**Reserve Price: Rs.700000/-** (Rupees Seven Lakh Only) **EMD: Rs. 70000/-** (Rupees Seventy Thousand Only)

Terms and Conditions of E- Auction: 1.The Auction is conducted as per the further Terms and Conditions of the Bid document and as per the procedure set out therein. Bidders may visit to the Web Portal : **https://www.auctionbazaar.com/** of our e-Auction Service Provider, **M/s. ARCA EMART PRIVATE LIMITED** for bidding information & support, the details of the secured asset put up for e-Auction and the Bid Form which will be submitted online. The interested buyers may go through the auction terms & conditions and process on the same portal and may contact to **Bhawani Singh Sisodiya 9950996445 & Shanker Lal Kumawat 7208873022** details available in the above mentioned Web Portal and may contact their Centralised Help Desk: + 91 83709 69696, **E-mail ID: contact@auctionbazaar.com.**

Place : Rajasthan
Date : 29.04.2025

Sd/-, Authorised Officer,Motilal Oswal Home Finance Limited (Earlier Known as Aspire Home Finance Corporation limited)

CAPRI GLOBAL HOUSING FINANCE LIMITED

Registered & Corporate Office 502, Tower-A, Peninsula Business Park, Senapati Bapat Marg, Lower Parel, Mumbai-400013
Circle Office Address - 9B, 2nd Floor, Pusa Road, New Delhi – 110060

DEMAND NOTICE

Under Section 13(2) of the Securitisation And Reconstruction of Financial Assets And Enforcement Of Security Interest Act, 2002 read with Rule 3 (1) of the Security Interest (Enforcement) Rules, 2002. The undersigned is the Authorised Officer of Capri Global Housing Finance Limited .(CGHFL) under Securitisation And Reconstruction Of Financial Assets And Enforcement of Security Interest Act, 2002 (the said Act). In exercise of powers conferred under Section 13(12) of the said Act read with Rule 3 of the Security Interest (Enforcement) Rules, 2002, the Authorised Officer has issued Demand Notices under section 13(2) of the said Act, calling upon the following Borrower(s) (the "said Borrower(s)"), to repay the amounts mentioned in the respective Demand Notice(s) issued to them that are also given below. In connection with above, Notice is hereby given, once again, to the said Borrower(s) to pay to CGHFL, within 60 days from the publication of this Notice, the amounts indicated herein below, togetherwith further applicable interest from the date(s) mentioned below till the date of payment and/or realization, payable under the loan agreement read with other documents/writings, if any, executed by the said Borrower(s). As security for due repayment ofthe loan, the following assets have been mortgaged to CGHFL by the said Borrower(s) respectively.

S. N.	Name of the Borrower (s)/ Guarantor(s)	Demand Notice Date and Amount	Description of secured asset (immovable property)
1.	**(Loan Account No. LNHLACH000061691 (Old) 51200000580883 (New) LNHEACH000062412 (Old) 51100000505181 (New) (Achrol Branch) Mr. Ramji Lal Meena S/o Sh. Ram Gopal Meena (Borrower) Mrs.Shobha Devi Meena W/o Sh.Ramji Lal Meena (Co-Borrower)**	**24-04-2025 Rs. 50,21,843 (As on 04-04-2025)**	All That Piece and Parcel of Property having land and building being land Area Admeasuring 2236 Sq. Ft. or 248.44 Sq. Yds., situated on Land bearing Patta No. 5/2006, Sankalp No.04, Missal No. 183/2002, Gram Panchayat Jamwaramgarh, Jaipur, Rajasthan 303109, Bounded As Follows: North: House of Prabhatilal Lal Meena, South: Land, East: House of Lallu Nai and Gopi Nai, West: House of Badrinath

If the said Borrowers shall fail to make payment to CGHFL as aforesaid, CGHFL shall proceed against the above secured assets under Section 13(4) of the Act and the applicable Rules, entirely at the risks of the said Borrowers as to the costs and consequences. The said Borrowers are prohibited under the Act from transferring the aforesaid assets, whether by way of sale, leaseor otherwise without the prior written consent of CGHFL. Any person who contravenes or abets contravention of the provisions of the said Actor Rules made the reunder, shallbe liable for imprisonment and/or penalty as provided under the Act.

Place : Rajasthan Date : 29-04-2025 **Sd/- (Authorised Officer), For Capri Global Housing Finance Limited (CGHFL)**

PUBLIC NOTICE

ICICI Bank | Branch Office : ICICI Bank Limited Plot No-23, Shal Tower, 3rd Floor, New Rohtak Road, Karol Bagh, New Delhi-110005

Notice under Section 13(2) of the Securitisation and Re-construction of Financial Assets and Enforcement of Security Interest Act, 2002 is being issued by ICICI Bank Ltd. (on the underlying pool assigned to ICICI Bank by Dewan Housing Finance Ltd.) in relation to the enforcement of security concerning a Housing Loan Facility granted pursuant to a Loan agreement entered into between DHFL and the following borrower(s) who has/have defaulted in the repayment of principal and interest towards the Loan Facility(ies) obtained by them from the secured creditor. The Loans have been classified as Non-Performing Assets (NPA). A notice was issued to them at their last known addresses; however, it has returned un-served and hence, they are hereby notified by way of this Public Notice.

Sr. No.	Name of the Borrower/Co-Borrower/ Guarantor/ & Address (DHFL Old LAN & ICICI New LAN)	Property Address of Secured Asset / Asset to be Enforced	Date of Notice Sent/ Outstanding as on Date of Notice	NPA Date
1.	Ankit Sharma/ Ratan Devi (Loan No.-09000004521/ A/c No.-QZBLW00005016689) & Jalampura, Akya, Chittorgarh, Near School Ground, Rajasthan Bhilwara- 312001	Plot No. 58, Gram-jalampura, Gram Panchayat Jalampura, Tehsil & District-chittorgarh, Rajasthan- 312000	07/04/2025 Rs. 10,72,231.06/-	16/05/ 2023
2.	Mohan Das Lachwani/ Kavita Devi Sindhi/ Sunder Kumar Tejwani (Loan No.-09000000836/ A/c No.- QZBLW00005017859) & G-114, R.K. Colony, Rajasthan Bhilwara-311001	Plot No.257-D, Panchvati Scheme, Bhilwara, Rajasthan 311001	07/04/2025/ Rs. 3,49,320/-	06/01/ 2025

The steps are being taken for substituted service of Notice. The above borrower(s) and/or the guarantor(s) of the Loan (as applicable) is/are advised to make the payments of the outstanding within the period of 60 days from the date of the publication of this Notice else, further steps will be taken as per the provisions of the Securitisation and Re-construction of Financial Assets and Enforcement of Security Interest Act, 2002.

Date: April 29, 2025, Place: Udaipur

Authorised Officer, Team ICICI Bank

Choice Finserv Private Limited

(CIN:U74999MH2016PTC281908)
Administrative Office: Choice House, Shakambhari Corpotare Park,JB Nagar Andheri East Mumbai – 99
Regd. Office: Plot No -25, Sunder Nagar, Girdhar Marg, Malviya Nagar,Jaipur Rajasthan – 302017

Demand Notice Under Section 13(2) of Secruitisation Act of 2002

NOTICE is hereby given that the following borrower/s who have availed loan from **Choice Finserv Private Limited (CFPL)** have failed to pay Equated Monthly Installments (EMIs) of their loan to **CFPL** and that their loan account has been classified as Non-performing Asset as per the guidelines issued by National Housing Bank. The borrower(s) have provided security of the immovable property/ies to **CFPL,** the details of which are described herein below. The details of the loan and the amounts outstanding and payable by the borrower/s to **CFPL** as on date are also indicated here below. The borrower(s) as well as the public in general are hereby informed that the undersigned being the Authorized Officer of **CFPL**, the secured creditor has initiated action against the following borrower(s) under the provisions of the Securitization and Reconstruction of Financial Assets and enforcement of Security Interest Act, 2002 (the SARFAESI Act). If the following borrower(s) fail to repay the outstanding dues indicated against their names within 60 (Sixty) days of this notice, the undersigned will exercise any one or more of the powers conferred on the Secured Creditor under sub-section (4) of Section 13 of the SARFAESI Act, including power to take possession of the property/ies and sell the same. The public in general is advised not to deal with property/ies described here below.

Name of Borrower/Co-Borrower/ Mortgagor/Guarantor/Loan A/c No.	Date & Amount of Demand Notice	Description of Mortgaged Property
(Loan A/c No.) LSJAI23-24000066, Laxmi Devi W/O Late Punam Singh (Borrower/Co-Borrower), Nahar Singh S/O Late Punam Singh (Co-Borrower), Kiran D/O Late Punam Singh (Legal Heir), Chetu Singh S/O Late Punam Singh (Legal Heir), Vijay Singh S/O Late Punam Singh (Legal Heir), Radha D/O Late Punam Singh (Legal Heir)	25-Mar-2025 Rs. 24,99,734/- (Rupees Twenty-Four Lakh Ninety-Nine Thousand Seven Hundred Thirty- Four Rupees Only As on 25-03-2025	All That Piece & Parcel of Land Bearing: Situated at **Measuring 26250 Sq. Ft.** Araji No.2310, Situated at Village- Kundeli (Aaraji No 939) Gram Panchayat Sangwas Post – Devgadh Kundeli Rajsamand 313341

If the said Borrower, Co-Borrower(s) & Guarantor(s) fails to make payment to **Choice Finserv Private Limited** as aforesaid, **Choice Finserv Private Limited** shall be entitled to take possession of the secured asset mentioned above and shall take such other actions as is available to the Company in law, entirely at the risks, cost and consequences of the borrowers. The said Borrower(s), Co-Borrower(s) & Guarantor(s) are prohibited under the provision of sub section (13) of section 13 of SARFAESI Act to transfer the aforesaid Secured Asset(s), whether by way of sale, lease or otherwise referred to in the notice without prior consent of **Choice Finserv Private Limited.**

Date : 28/04/2025 **Place : Rajsamand, Rajasthan**

sd/-
Choice Finserv Private Limited.

SRG HOUSING FINANCE LIMITED

CIN: L65922RJ1999PLC015440
Reg. Off: 321, S M Lodha Complex, Near Shastri Circle, Udaipur-313001(Rajasthan)
Phone: 0294-2412609 **E-mail:** info@srghousing.com **Website:** www.srghousing.com

SYMBOLIC POSSESSION NOTICE RULE 8(1) (For Immovable Property)

Whereas, the undersigned being the authorized officer of SRG Housing Finance Limited, 321, SM Lodha Complex, Near Shastri Circle, Udaipur – 313001 (Rajasthan), under the Securitization And Reconstruction of Financial Assets and Enforcement Of Security Interest Act, 2002 and in exercise of power conferred under section 13(12) read with rule 3 of Security Interest (Enforcement) Rules, 2002, issued demand notices on the dates mentioned against each account calling upon the respective borrowers/co-borrowers/mortgagors/guarantors, to repay the amount within 60 days from the date of receipt of the said notices. The borrowers/co-borrowers/mortgagors/guarantors having failed to repay the amount, notice is hereby issued to the borrowers/co-borrowers/mortgagors/guarantors and the public in general, that the undersigned has taken **Symbolic Possession** of the properties described herein below in exercise of powers conferred on him under section 13(4) of the said Act, read with rule 9 of the said rules, on the dates mentioned against each account. The borrowers/co-borrowers/mortgagors/guarantors in particular and public in general are hereby cautioned **Not to deal with the properties** and any dealing with the properties will be subject to the charge of SRG Housing Finance Limited, 321, SM Lodha Complex, Near Shastri Circle, Udaipur – 313001 (Rajasthan), for the amounts mentioned below plus future interest and cost/charges thereon until the realization.
The Borrowers/Co-borrowers/Mortgagors/Guarantors attention are invited to the provisions of sub-section (8) of section 13 of the said Act, in respect of time available to redeem the available secured assets.

S. No.	Loan Account Number (Lan)/ Borrowers/ Co-Borrowers/ Guarantors	1) Date Of Demand Notice 2) Date Of Symbolic Possession 3) Claim Amount As Per Demand Notice	Description Of Immovable Property (Together With Buildings And Structures Constructed, To Be Constructed Thereon Along With Fixtures And Fittings Attached To The Earth And Anything Attached To The Earth.)
1.	HLR00000000013543 Mr. Shambhu Lal Dhaker S/o Mr. Devi Lal (Borrower) Mrs. Mangi Bai W/o Mr. Shambhu Lal Dhaker (Co-Borrower) Mr. Udai Lal S/o Mr. Nanda (Guarantor-1) Mr. Shanti Lal Dhaker S/o Mr. Unkar Lal Dhaker (Guarantor-2)	1. Date Of Demand Notice- December 13, 2024 2. Date Of Symbolic Possession – April 23, 2025 3. Claim Amount As Per Demand Notice- ₹ 8,52,610/- In Words Rupees Eight Lakh Fifty-two Thousand Six Hundred And Ten Only As On December 07, 2024 Plus Future Interest, Incidental Expenses, Cost, Charges, Etc. W.e.f. December 08, 2024.	All That Piece And Parcel Of Land Owned By: · In The Name Mr. Shambhu Lal Dhaker S/o Mr. Devi Lal Having Patta No. – 112, Book No. 11, Village – Haripura, Daulatpura, Tehsil – Begun, District – Chittorgarh (Rajasthan) Having Land Area Of 956.00 Sq.ft. Surrounded By:- East – Rasta, West – House Of Barda Gurjar, North – House Of Jagdish, South – House Of Jagdish
2.	HLR00000000012256 Mr. Gopal Lal Sen S/o Mr. Kanhaiya Lal (Borrower) Mr. Pushpendra Kumar Sen S/o Mr. Kanhaiya Lal (Co-Borrower-1) Mrs. Ganga Bai W/o Mr. Gopal Lal (Co-Borrower-2) Mr. Rahul Sen S/o Mr. Pushpendra Sen (Co-Borrower-3) Mr. Bhanwar Lal Daroga S/o Mr. Nathu Lal Daroga (Guarantor-1) Mr. Ganesh Kumar Sharma S/o Mr. Jagdish Chandra (Guarantor-2)	1. Date Of Demand Notice- December 13, 2024 2. Date Of Symbolic Possession – April 23, 2025 3. Claim Amount As Per Demand Notice- ₹ 8,48,870/- In Words Rupees Eight Lakh Forty-eight Thousand Eight Hundred And Seventy Only As On December 07, 2024 Plus Future Interest, Incidental Expenses, Cost, Charges, Etc. W.e.f. December 08, 2024	All That Piece And Parcel Of Land Owned By: · In The Name Mr. Pushpendra Kumar Sen W/o Mr. Kanhaiya Lal Having Patta Vilekh No.–04, Village–Mohanpura, Tehsil–Mandalgarh, District – Bhilwara (Rajasthan) Having Land Area Of 1058.00 Sq.ft. Surrounded By:- East–Shabhulal/ Roopa Merwara, West–Samlati Rasta, North – Ramchandra/ Bhura Sen & Rasta, South – Gopal/ Kanhaiyalal Sen

PLACE:- Rajasthan
DATE:- 29-04-2025

SD/-
Authorized Officer, SRG Housing Finance Limited

IDFC FIRST Bank Limited

(erstwhile Capital First Limited, amalgamated with IDFC Bank Limited and presently known as IDFC FIRST Bank Limited)
CIN : L65110TN2014PLC097792
Registered Office: - KRM Towers, 8th Floor, Harrington Road, Chetpet, Chennai- 600031.
Tel : +91 44 4564 4000 | Fax: +91 44 4564 4022

Notice under Section 13 (2) of the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002

The following borrowers and co-borrowers availed the below mentioned secured loans from **IDFC FIRST Bank Limited (erstwhile Capital First Limited, amalgamated with IDFC Bank Limited and presently known as IDFC FIRST Bank Limited)** The loans of the below-mentioned borrowers and co- borrowers have been secured by the mortgage of their respective properties. As they have failed to adhere to the terms and conditions of the respective loan agreements and had become irregular, their loan were classified as NPA as per the RBI guidelines. Amounts due by them to **IDFC FIRST Bank Limited (erstwhile Capital First Limited, amalgamated with IDFC Bank Limited and presently known as IDFC FIRST Bank Limited)** are mentioned as per respective notices issued more particularly described in the following table and further interest on the said amounts shall also be applicable and the same will be charged as per contractual rate with effect from their respective dates.

Sr No.	Loan Account No.	Type of Loan	Section 13 (2) Notice Date	Outstanding amount as per Section 13 (2) Notice
1	71880320	LOAN AGAINST PROPERTY	16.04.2025	6,69,774.86/-

NAME OF BORROWERS AND CO-BORROWERS : 1. GOVIND BARGUNDA 2. BANSHI LAL BARGUNDA

PROPERTY ADDRESS : ALL THAT PIECE AND PARCEL OF PLOT WITH PATTA NO. 38, PLOT AREA 544 SQ. FT., SITUATED AT VILLAGE: STATION NAGAR, GRAM PANCHAYAT: SANTOKPURA, PANCHAYAT SAMITI: MANDAL, TEHSIL: MANDAL, DISTRICT: BHILWARA, RAJASTHAN-311403, AND **BOUNDED AS: EAST: INDRA DEV / BHERU BARGUNDA, WEST: LALU, NORTH: AAM RASTA, SOUTH: AAM RASTA**

Sr No.	Loan Account No.	Type of Loan	Section 13 (2) Notice Date	Outstanding amount as per Section 13 (2) Notice
2	40236435	HOME LOAN	16.04.2025	5,03,669.76/-

NAME OF BORROWERS AND CO-BORROWERS : 1. HANSRAJ KHEMA 2.MITHU HANSRAJ

PROPERTY ADDRESS : ALL THAT PIECE AND PARCEL OF PLOT WITH PATTA NO. 19, PLOT AREA 98 X 17 = 1666 SQ. FT., SITUATED AT ARAJI NO.1017, VILLAGE: HIRA JI KA KHERA, GRAM PANCHAYAT: KARJALI, PANCHAYAT SAMITI: KAPASAN, DISTRICT: CHITTORGARH, RAJASTHAN-312205, AND **BOUNDED AS:- EAST: AAM RASTA, WEST: AAM RASTA, NORTH: HOUSE OF KISHAN LAL GADRI, SOUTH: H O U S E OF HIRALAL GADRI**

Sr No.	Loan Account No.	Type of Loan	Section 13 (2) Notice Date	Outstanding amount as per Section 13 (2) Notice
3	108871329	LOAN AGAINST PROPERTY	16.04.2025	8,08,904.40/-

NAME OF BORROWERS AND CO-BORROWERS : 1. SANJAY BHIM 2. MALANI SANJAY

PROPERTY ADDRESS : ALL THAT PIECE AND PARCEL OF PLOT NO. 802 (PATTA NO. 394), PLOT AREA 1200 SQ. FT., SITUATED AT NEAR SHIV MANDIR AT VILLAGE: BANDANWADA, GRAM PANCHAYAT: BANDANWADA, TEHSIL: BHINAI, DISTRICT: AJMER, RAJASTHAN-305621, AND **BOUNDED AS: EAST: PLOT NO. 809, WEST: PLOT NO. 793, NORTH: PLOT NO. 803, SOUTH: AAM RASTA**

You are hereby called upon to pay the amounts to **IDFC FIRST Bank Limited (erstwhile Capital First Limited, amalgamated with IDFC Bank Limited and presently known as IDFC FIRST Bank Limited)** as per the details shown in the above table with contracted rate of interest thereupon from their respective dates and other costs, charges etc. within 60 days from the date of this publication, failing which the undersigned shall be constrained to initiate proceedings, under Section 13 (4) and section 14 of the SARFAESI Act, against the mortgaged properties mentioned hereinabove to realize the amount due to **IDFC FIRST Bank Limited (erstwhile Capital First Limited, amalgamated with IDFC Bank Limited and presently known as IDFC FIRST Bank Limited).** Further you are prohibited under Section 13 (13) of the said Act from transferring the said secured assets either by way of sale/lease or otherwise.

Sd/- Authorized Officer
Date : 29.04.2025
Place : RAJASTHAN
IDFC FIRST Bank Limited (erstwhile Capital First Limited, amalgamated with IDFC Bank Limited and presently known as IDFC FIRST Bank Limited)

PUBLIC NOTICE

ICICI Bank | Branch Office : ICICI Bank Limited Shal Tower Plot No-23, New Rohtak Road Karol Bagh New Delhi-110005

The following borrower(s) has/have defaulted in the repayment of principal and interest towards the Loan facility(ies) availed from ICICI Bank. The Loan(s) has/have been classified as Non-Performing Asset(s) (NPA). A Notice was issued to them under Section 13(2) of the Securitisation and Re-construction of Financial Assets and Enforcement of Security Interest Act, 2002, at their last known addresses. However, it has not been served and are therefore being notified by way of this Public Notice.

Sr. No.	Name of the Borrower/ Co-Borrower/ Guarantor/ (Loan Account Number) & Address	Description of Secured Asset to be enforced	Date of Notice sent/ Outstanding as on Date of Notice	NPA Date
1.	Harsh Kumar Parnami / Abhishek Parnami/ Mehar Chand Parnami/ Kamal Kumar Parnami/ Shyam Sunder Parnami (LBJAI00002858597) & Q. No. 161, Guru Nanak Pura Adarsh Nagar Jaipur, Rajasthan Jaipur- 302004	Shop No. D 62 & 63, Situated At Govind Marg, Near Ice Factory, Adarsh Nagar, Jaipur, Rajasthan-302004	22/03/2025 Rs. 19,31,121.97/-	08/02/ 2025
2.	Lalit Kumar Sen/ Bhagwati Sen (LBJLR00005181569) & S/o Puri Lal Sen, Ganesh Vihar Colony, Salpura Road, Aklera, Jhalawar, Rajasthan Jhalawar- 326033	Plot At (Patta No-182), Ganesh Vihar Colony, Khasra No. 277, Gram Aklera, Jhalawar, Rajasthan, Jhalawar - 326033	18/03/2025 Rs. 23,11,808.02/-	03/02/ 2025
3.	Lalit Kumar Sen/ Bhagwati Sen (LBJLR00005186182) & S/o Puri Lal Sen, Ganesh Vihar Colony, Salpura Road, Aklera, Jhalawar, Rajasthan Jhalawar- 326033	Plot At (Patta No-182), Ganesh Vihar Colony, Khasra No. 277, Gram Aklera, Jhalawar, Rajasthan, Jhalawar - 326033	18/03/2025 Rs. 1,35,194.26/-	03/02/ 2025
4.	Mahesh Kumar Nagar / Mamta Nagar (LBAWR00005179287) & Flat No.D-5-101, First Floor, 200 Feet Road, Lords City Home, Rajasthan Alwar- 301001	Quarter No. E-86, Wake Surya Nagar Scheme, Tehsil & District-Alwar, Rajasthan 301001	27/03/2025 Rs. 15,20,999.38/-	26/02/ 2025
5.	Naval Bihari Sharma/ Nis

एक मई से बदल जाएंगे बैंक, एटीएम और रेलवे से जुड़े 5 नियम

महानगर संवाददाता

नई दिल्ली। अगले महीने की पहली तारीख 1 मई 2025 से कई बड़े बदलाव लागू होने जा रहे हैं। ये नियम आपके बैंक अकाउंट, एटीएम ट्रांजेक्शन, रसोई गैस की कीमतों से जुड़े हैं। इन बदलावों के बाद आम लोगों को अपने ट्रांजेक्शन और सर्विस को लेकर कुछ नियम मानने होंगे।

दो दिनों के बाद यानी 1 मई 2025 से कई बड़े बदलाव लागू होने जा रहे हैं। ये बदलाव सीधा आम आदमी की जेब और रोजमर्रा की सुविधाओं पर असर डालेंगे। इसलिए जरूरी है कि आप पहले से इन नए नियमों के बारे में जान लें ताकि बाद में कोई परेशानी न हो।

एटीएम से पैसे निकालना होगा महंगा

एक मई से एटीएम से कैश निकालने पर फ्री लिमिट खत्म होने के बाद ज्यादा पैसा देना पड़ेगा। अब हर अतिरिक्त ट्रांजेक्शन पर 19 रुपए देने होंगे, जबकि अभी 17 रुपए लगते हैं। बैलेंस चेक करने पर भी 6 रुपए की जगह 7 रुपए देने होंगे। मतलब अगर आप बार-बार एटीएम का इस्तेमाल करते हैं तो जेब पर थोड़ा और भार बढ़ेगा।

रेलवे टिकट बुकिंग में भी बड़े बदलाव

रेलवे ने टिकट बुकिंग के नियमों में भी बदलाव किया है। 1 मई से स्लीपर और

आपकी जेब पर पड़ेंगे भारी

एसी कोच में वेटिंग टिकट पर यात्रा की अनुमति नहीं होगी। सिर्फ जनरल डिब्बे में वेटिंग टिकट से सफर कर पाएंगे। साथ ही एडवांस टिकट बुकिंग की अवधि भी 120 दिन से घटाकर 60 दिन कर दी गई है। किराए और रिफंड चार्ज भी बढ़ सकते हैं, जिससे यात्रा महंगी हो सकती है।

11 राज्यों में लोकल ग्रामीण बैंकों का विलय

देश के 11 राज्यों में एक राज्य, एक आरआरबी योजना लागू की जाएगी। अब हर राज्य में सभी क्षेत्रीय ग्रामीण बैंकों को मिलाकर एक बड़ा बैंक बनाया जाएगा। इससे बैंकिंग सेवाएं बेहतर होंगी और ग्राहकों को ज्यादा सुविधा मिलेगी। ये बदलाव आंध्र प्रदेश, उत्तर प्रदेश, पश्चिम बंगाल, बिहार, गुजरात, जम्मू-कश्मीर, कर्नाटक, मध्य प्रदेश, महाराष्ट्र, ओडिशा और राजस्थान में लागू होगा।

गैस सिलेंडर की कीमतें बदल सकती हैं?

हर महीने की पहली तारीख को गैस सिलेंडर की कीमतों की समीक्षा होती है। 1 मई को भी एलपीजी के दाम बढ़ या घट सकते हैं। अगर दाम बढ़े तो रसोई का बजट बिगड़ सकता है। हालांकि, सरकार ने अप्रैल में सभी सिलेंडर्स पर 50 रुपए बढ़ाये हैं।

एफडी और सेविंग अकाउंट के नियमों में बदलाव

फिक्स्ड डिपॉजिट (एफडी) और सेविंग अकाउंट की ब्याज दरों में अभी और बदलाव देखने को मिल सकता है। आरबीआई के दो बार रेपो रेट घटाने के बाद ज्यादातर बैंकों ने सेविंग अकाउंट और एफडी पर ब्याज दरों को घटाया है। ये आगे भी देखने को मिल सकता है।

सर्राफा बाजार में गिरावट जारी, सोना और चांदी की घटी कीमत

महानगर संवाददाता

नई दिल्ली। घरेलू सर्राफा बाजार में सोमवार को लगातार पांचवें दिन गिरावट का रुख बना हुआ है। देश के ज्यादातर सर्राफा बाजारों में 24 कैरेट सोना 97,530 रुपए से लेकर 97,680 रुपए प्रति 10 ग्राम के दायरे में कारोबार किया। इसी तरह 22 कैरेट सोना 89,400 रुपए से लेकर 89,550 रुपए प्रति 10 ग्राम के बीच बिका। चांदी के भाव में भी कमजोरी दर्ज की गई है, जिसके कारण ये चमकीली धातु दिल्ली सर्राफा बाजार में 1,00,800 रुपए प्रति किलोग्राम के स्तर पर कारोबार कर रही है।

दिल्ली में 24 कैरेट सोना 97,680 रुपए प्रति 10 ग्राम के स्तर पर कारोबार किया, जबकि 22 कैरेट सोने की कीमत 89,550 रुपए प्रति 10 ग्राम दर्ज की गई है। वहीं देश की आर्थिक राजधानी मुंबई में 24 कैरेट सोना 97,530 रुपए प्रति 10 ग्राम और 22 कैरेट सोना 89,400 रुपए प्रति 10 ग्राम के स्तर पर बिका। इसी तरह अहमदाबाद में 24 कैरेट सोने की रिटेल कीमत 97,580 रुपए प्रति 10 ग्राम और 22 कैरेट सोने की कीमत 89,450 रुपए प्रति 10 ग्राम दर्ज की गई है।

संक्षिप्त समाचार

चीन की शीन कंपनी को खरीदने की रेस में अंबानी-मित्तल आमने-सामने

महानगर संवाददाता

नई दिल्ली। एशिया के दिग्गज कारोबारी मुकेश अंबानी एक बार फिर बड़ी डील की तैयारी में हैं। चीन के फास्ट फैशन ब्रांड शीन के साथ करार के बाद अब अंबानी की नजर चाइनीज इलेक्ट्रॉनिक दिग्गज हायर पर है। जानकारी के मुताबिक, मुकेश अंबानी की रिलायंस इंडस्ट्रीज लिमिटेड भारत में हायर की हिस्सेदारी खरीदने की दौड़ में शामिल हो गई है। भारत में कारोबार विस्तार की योजना बना रही हायर, किसी भारतीय कंपनी के साथ साझेदारी करना चाहती है, जिसमें अब तक सुनील भारती मित्तल का नाम सबसे आगे था लेकिन अब इस रेस में अंबानी भी उतर आए हैं।

हायर इंडिया हिस्सेदारी बेचने की तैयारी में, रिलायंस की नजर: हायर अप्लायंसेज इंडिया, जो एलजी और सैमसंग के बाद भारतीय बाजार में तीसरे स्थान पर है, अपनी 25 फीसदी से 51 फीसदी तक हिस्सेदारी बेचने की योजना बना रही है। कंपनी का लक्ष्य एमजी मोटर्स की तरह एक ऐसा ढांचा बनाना है, जिसमें कोई भारतीय कंपनी सबसे बड़ी शेयरधारक हो।

सूत्रों के मुताबिक हायर इंडिया का वैल्यूएशन 2 से 2.3 बिलियन डॉलर के बीच आंका गया है, जिसमें कंट्रोलिंग प्रीमियम भी शामिल है। पिछले साल के अंत से ही हायर, सिटी के साथ मिलकर बड़े फैमिली ऑफिस और प्राइवेट इक्विटी फंड्स से हिस्सेदारी बिक्री को लेकर बातचीत कर रही है। अमेरिकी राष्ट्रपति डोनाल्ड ट्रंप द्वारा लगाए गए टैरिफ के बाद से चीनी कंपनियों का रुख बदल रहा है। अमेरिकी बाजार में बढ़ी लागत के चलते अब ये कंपनियां भारत में अपनी हिस्सेदारी बेचने और कारोबार बढ़ाने की रणनीति अपना रही हैं। इसी कड़ी में चीन की इलेक्ट्रॉनिक कंपनी हायर भारत में बड़ी हिस्सेदारी बेचने की योजना बना रही है।

शेयर मार्केट में तूफानी तेजी

सेंसेक्स में 1000 अंकों की बढ़त, निफ्टी 24300 के पार

महानगर संवाददाता

मुंबई। शेयर मार्केट में सोमवार को तेजी रही और बेंचमार्क इंडेक्स सेंसेक्स और निफ्टी ने अपने की रजिस्टेंस लेवल तोड़कर ट्रेड किया। सेंसेक्स 1005 अंकों की तेजी के साथ 80218 के लेवल पर बंद हुआ, जबकि निफ्टी 289 अंकों की बढ़त के साथ 24328 के लेवल पर बंद हुआ।

बाजार के लिए यह अच्छा संकेत है कि बेंचमार्क सूचकांक 1 फीसदी से ज्यादा की बढ़त के साथ बंद हुए। जिसमें बीएसई सेंसेक्स 1,000 अंक से ज़्यादा चढ़ा और निफ्टी 50 24,300 से ऊपर बंद हुआ। उम्मीद से बेहतर आय की रिपोर्ट के बाद हैवीवेट रिलायंस इंडस्ट्रीज की वजह से यह तेजी आई, जबकि विदेशी निवेश जारी रहने से मार्केट के सेंटीमेंट्स को और बढ़ावा मिला, बीएसई में लिस्टेड कंपनियों का कुल बाजार पूंजीकरण 4.45 लाख करोड़ रुपए बढ़कर 426.03 लाख करोड़ रुपए पर पहुंच गया। निफ्टी आईटी को छोड़कर सभी सेक्टोरल इंडेक्स हरे निशान में बंद हुए। निफ्टी ऑटो, पीएसयू बैंक, मेटल, फार्मा, रियल्टी, हेल्थकेयर और ऑयल एंड गैस इंडेक्स में 1 फीसदी से 3 फीसदी तक की बढ़त देखी गई। रिलायंस इंडस्ट्रीज ने चौथी तिमाही में अनुमान से

अधिक लाभ दर्ज करने के बाद 4 फीसदी की बढ़त हासिल की, जो इसके खुदरा और डिजिटल बिजनेस में मजबूत प्रदर्शन के कारण हुआ। सिर्फ रिलायंस के प्रदर्शन ने सेंसेक्स की तेजी में लगभग 300 अंकों का योगदान दिया।

ब्रोकरेज फर्म नोमुरा ने सभी क्षेत्रों में मजबूत परिणामों पर प्रकाश डाला और तीन निकट-अवधि ट्रिगर्स की पहचान की। न्यू एनर्जी बिजनेस को बढ़ाना, जियो के लिए संभावित टैरिफ बढ़ोतरी और जियो के लिए संभावित आईपीओ या लिस्टिंग जो रिलायंस के लिए और अधिक वैल्यू अनलॉक कर सकती है। जेपी मॉर्गन ने यह भी संकेत दिया कि आकर्षक मूल्यांकन के कारण रिलायंस के शेयर निकट अवधि में बढ़ सकते हैं। निरंतर एफआईआई

कमजोर होता डॉलर

डॉलर में गिरावट ने भारत जैसे उभरते बाजारों में निवेशकों के सेंटीमेंट्स को भी मजबूत किया है। कमजोर डॉलर आमतौर पर विदेशी निवेश को प्रोत्साहित करता है और रुपए को सहारा देता है। सोमवार को डॉलर इंडेक्स 99.60 पर था।

कच्चा तेल भाव

सोमवार को कच्चे तेल की कीमतें 67 डॉलर प्रति बैरल से नीचे कारोबार कर रही थीं, जिससे मुद्रास्फीति की चिंता कम हो गई। ब्रेंट क्रूड 66.06 डॉलर के आसपास था, जबकि यूएस वेस्ट टेक्सास इंटरमीडिएट 63.34 डॉलर पर था। ऑइल की कम कीमतें भारत के लिए अनुकूल हैं, जो एक प्रमुख तेल आयातक है, जिससे जिससे चालू खाते और मुद्रास्फीति पर दबाव कम करने में मदद मिलती है।

खरीदारी बाजार की मजबूती में विदेशी संस्थागत निवेशकों (एफआईआई) की निरंतर खरीदारी का अहम योगदान है, जो पिछले आठ दिनों में 32,465 करोड़ रुपए तक पहुंच गई है। एफआईआई ने अपनी सेलिंग स्ट्रैटेजी को उलट दिया है और निरंतर खरीदार बन गए हैं। एफआईआई के नेट बायर्स बनने से यह बदलाव अमेरिकी शेयरों, बॉन्ड और डॉलर के अपेक्षाकृत कम प्रदर्शन से प्रेरित है। कमजोर होती अमेरिकी अर्थव्यवस्था और डॉलर के कमजोर होते माहौल में एफआईआई खरीदारी जारी रख सकते हैं, जिससे बाजार को और समर्थन मिलेगा।

आरबीआई गवर्नर ने स्टार्टअप पर दिया जोर

'युवा अब एमएनसी में नौकरी करने की जगह उद्यमी बनना कर रहे पसंद'

महानगर संवाददाता

नई दिल्ली। भारतीय रिजर्व बैंक (आरबीआई) के गवर्नर संजय मल्होत्रा ने स्टार्टअप पर जोर दिया। उन्होंने कहा कि पिछले कुछ सालों में भारत की युवा पीढ़ी की मानसिकता बदली है। अब युवा बहुराष्ट्रीय कंपनियों (एमएनसी) में नौकरी की तलाश करने के बजाय उद्यमी बनना पसंद कर रहे हैं।

वॉशिंगटन डीसी में भारतीय उद्योग परिसंघ (सीआईआई) और अमेरिका-भारत सामरिक भागीदारी मंच (यूएसआईएसपीएफ) द्वारा आयोजित अमेरिका-भारत आर्थिक मंच में अपने भाषण में गर्वनर संजय मल्होत्रा ने कहा कि जब मैंने कॉलेज छोड़ा तो एमएनसी में नौकरी करना मेरा पसंदीदा विकल्प था। किसी ने भी अपना खुद का उद्यम शुरू करने के बारे में नहीं सोचा था। हाल के वर्षों में बड़ी संख्या में इंजीनियरिंग और प्रबंधन स्नातक उद्यमिता और स्टार्ट-अप की ओर रुख कर रहे हैं। उन्होंने कहा कि उद्यमिता की इस बढ़ती संस्कृति ने भारत को एक मजबूत स्टार्ट-अप इकोसिस्टम बनाने में मदद की है। देश में लगभग 150,000 मान्यता प्राप्त स्टार्ट-अप हैं, जिन्हें स्टार्ट-अप इंडिया, डिजिटल इंडिया और अटल इनोवेशन मिशन जैसी सरकारी पहलों का समर्थन प्राप्त है। आरबीआई गर्वनर ने कहा कि भारत में अब दुनिया में तीसरी सबसे बड़ी संख्या में यूनिकॉर्न हैं, जिनमें से कई आर्टिफिशियल इंटेलिजेंस, फिनटेक और नवीकरणीय ऊर्जा जैसे उच्च तकनीक क्षेत्रों से उभर रहे हैं। भारत ने वैश्विक नवाचार सूचकांक में भी अपनी स्थिति में सुधार किया है। यह 2015 के 81वें स्थान से चढ़कर 2024 में 39वें स्थान पर आ गया है। निम्न-मध्यम आय वाले देशों में भारत अब पहले स्थान पर है। उन्होंने कहा कि यह जानकर खुशी होती है कि भारत तेजी से नौकरी चाहने वालों की बजाय नौकरी देने वालों का देश बनता जा रहा है। सार्वजनिक वितरण प्रणाली को आधार से जोड़ने जैसी विभिन्न योजनाओं के डिजिटलीकरण से भारी बचत हुई है। राज्य सरकारों को समय पर धन मिलने से केंद्र सरकार को अपने नकदी प्रवाह को बेहतर ढंग से प्रबंधित करने में भी मदद मिली है

सरकार की पहलः नौकरी के लिए नहीं छोड़ना पड़ेगा घर, अपने शहर में ही मिलेगा रोजगार

महानगर संवाददाता

मुंबई। कोरोना महामारी के दौरान पहली बार घर से काम करने के कल्चर से लोग रूबरू हुए। उसी तर्ज अब केंद्र सरकार 'अपने गृह नगर में नौकरी' के नए विचार पर काम कर रही है।

अगर यह पहल सफल रही तो पहली बार नौकरी की तलाश कर रहे लोगों को अब अपने मूल स्थान को छोड़कर दूसरे शहरों में जाने की जरूरत नहीं पड़ेगी। श्रम एवं रोजगार मंत्रालय एक ऐसा सिस्टम विकसित कर रहा है, जिसमें नौकरी चाहने वालों को स्थान, क्षेत्र, नियोक्ता, वेतनमान, आवश्यक कौशल और अन्य विशेषताओं के आधार पर नौकरियों को फिल्टर करने के विकल्प मिलेंगे।

मंत्रालय पीएम गति शक्ति पोर्टल पर नौकरी के आंकड़ों की मैपिंग कर रहा है। मंत्रालय का राष्ट्रीय करिअर सेवा (एनसीएस) पोर्टल नियोक्ताओं और नौकरी चाहने वालों को जोड़ने वाले डिजिटल बाजार के रूप में कार्य करता है, जो बाजार में नौकरी की मांग और आपूर्ति को प्रभावी ढंग से संरेखित करता है। मंत्रालय एनसीएस जॉब डाटा को पीएम गतिशक्ति प्लेटफॉर्म के साथ एकीकृत करने पर सक्रिय रूप से काम कर रहा है। जम्मू-कश्मीर और गुजरात ने पहले ही इस दिशा में प्रगति कर ली है।

करीब 41 लाख नियोक्ता इस प्लेटफॉर्म पर पंजीकृत हैं। जबकि, एक करोड़ से अधिक संभावित नौकरी चाहने वालों ने रजिस्ट्रेशन कराया है।

पीएम गति शक्ति को एनसीएस पोर्टल के साथ एकीकृत करके रोजगार अवसरों को जियो-टैग किया जा सकता है। एक समर्पित मोबाइल एप युवाओं को 20-40 किलोमीटर के दायरे में आसपास के रोजगार के अवसरों की खोज करने में सक्षम बनाएगा। यह विशेष रूप से नौकरी चाहने वालों, सीमित कौशल वाले लोगों को लाभान्वित करेगा, जो अब तक अत्यधिक रोजगार योग्य नहीं हैं, जिससे उन्हें अपने समुदायों में रहते हुए कमाई करने का अवसर मिलेगा।

सरकारी आंकड़े जारी किए गए

वित्त वर्ष 2025 में औद्योगिक उत्पादन वृद्धि 5.9 प्रतिशत से घटकर 4 प्रतिशत हुई

महानगर संवाददाता

नई दिल्ली। भारत की औद्योगिक उत्पादन वृद्धि दर फरवरी के 2.7 प्रतिशत से मामूली बढ़कर मार्च 2025 में तीन प्रतिशत हो गयी। सोमवार को इससे जुड़े आधिकारिक आंकड़े जारी किए गए। हालांकि, सालाना आधार पर मार्च में वृद्धि दर पिछले वित्त वर्ष के इसी महीने के 5.5 प्रतिशत से कम रही। इसका मुख्य कारण विनिर्माण, खनन और बिजली क्षेत्रों का खराब प्रदर्शन रहा। सरकार ने इस महीने की शुरुआत में जारी 2.9 प्रतिशत के अनंतिम अनुमान से फरवरी 2025 के लिए औद्योगिक विकास के आंकड़े को भी संशोधित कर 2.7 प्रतिशत कर दिया। आंकड़ों से पता चलता है कि आईआईपी के संदर्भ में मापा गया कारखाना उत्पादन मार्च 2024 में 5.5 प्रतिशत बढ़ा था। राष्ट्रीय सांख्यिकी कार्यालय (एनएसओ की ओर से जारी आंकड़ों से यह भी पता चला है कि विनिर्माण क्षेत्र की उत्पादन वृद्धि मार्च 2025 में मामूली रूप से घटकर 3 प्रतिशत रह गई, जो एक साल पहले इसी महीने में 5.9 प्रतिशत थी। खनन उत्पादन की वृद्धि दर एक वर्ष पूर्व के 1.3 प्रतिशत से घटकर 0.4 प्रतिशत रह गई। मार्च 2025 में बिजली उत्पादन भी घटकर 6.3 प्रतिशत रह गया। एक साल पहले इसी अवधि में यह 8.6 प्रतिशत था। वित्त वर्ष 2024-25 में आईआईपी में 4 प्रतिशत की वृद्धि हुई। यह आंकड़ा एक वर्ष पहले दर्ज 5.9 प्रतिशत से कम है।

यूको बैंक ने घोषित किए वर्ष 2024-25 के वित्तीय परिणाम

महानगर संवाददाता

जयपुर। यूको बैंक प्रधान कार्यालय की ओर से सोमवार को वर्चुअल रूप में एक प्रेस कॉन्फ्रेंस प्रबंध निदेशक एवं अध्यक्ष अश्विनी कुमार की ओर से आयोजित की गई। इसमें कार्यकारी निदेशक राजेंद्र कुमार साबू एवं विजय कुमार कांबले उपस्थित रहे। कॉन्फ्रेंस में वित्तीय वर्ष 2024-25 की वार्षिक लेखाबंदी के खाते प्रस्तुत किए गए। जिसमें वर्तमान वित्तीय वर्ष में पिछले वर्ष की तुलना में 47.80 फीसदी वृद्धि के साथ 2445 करोड़ रुपए का शुद्ध लाभ घोषित किया गया है।

वित्तीय वर्ष 2024-25 में पिछले वर्ष की तुलना में परिचालन लाभ में बैंक ने 31.92 फीसदी की वृद्धि के साथ कुल 6037 करोड़ रुपए का लाभ कमाया। इसके साथ ही सभी प्रमुख मापदंडों में सकारात्मक वृद्धि भी दर्ज की गई है। जहां कुल अनर्जक आस्तियां वित्तीय वर्ष 2023-24 में 3.46 फीसदी थी जो घटकर वर्तमान वित्तीय वर्ष में 2.69 फीसदी ही रह गई हैं एवं शुद्ध अनर्जक आस्तियां वित्तीय वर्ष 2023-24 की तुलना में 0.89 फीसदी से घटकर वर्तमान वित्तीय वर्ष 2024-25 में 0.50 फीसदी ही रह गई हैं। वहीं 31 मार्च 2025 को बैंक का कुल व्यवसाय पिछले वर्ष की तुलना में 14.12 फीसदी बढ़कर 513527 करोड़ रुपए रहा। जिसमें सकल अग्रिम 17.72 फीसदी वार्षिक रूप से बढ़कर 219985 करोड़ रुपए और कुल जमा 11.56 फीसदी वार्षिक रूप से बढ़कर 293542 करोड़ रुपए हो गई है। वहीं खुदरा ऋण क्षेत्र में 35.09 फीसदी, कृषि ऋण क्षेत्र में 20.02 फीसदी और एमएसएमई क्षेत्र में 18.55 फीसदी वार्षिक वृद्धि दर्ज की गई। गत वित्तीय वर्ष की तुलना में शुद्ध ब्याज आय में 23.35 फीसदी की वृद्धि दर्ज की गई है।

उदयपुर विकास प्राधिकरण, राजस्थान

No. :- F-2(01)Acct/Contract/2024-25/19 - 21 Date : 23/04/2025

ई-निविदा सूचना संख्या : 06/2025-26

उदयपुर विकास प्राधिकरण, उदयपुर द्वारा निम्नलिखित कार्यो मय डिफेक्ट लाईबिलिटी अवधि के लिये जो कि निविदा प्रपत्र में अंकित है के लिये उपयुक्त श्रेणी में पंजीकृत संवेदको से निर्धारित प्रपत्र में ई–टेण्डरिंग के माध्यम से ऑनलाईन निविदा आमंत्रित की जाती है :–

निविदा कार्यो की कुल लागत	:	रूपये 346.49 लाख (10 कार्य)
ऑनलाईन निविदा प्रपत्र डाउनलोड / अपलोड करने की अवधि	:	24.04.2025 को प्रातः 10.00 बजे से 05.05.2025 को सांयः 6.00 बजे तक
Online EMD, Tender Fee & Processing Fee जमा कराने की तिथी	:	24.04.2025 को प्रातः 10.00 बजे से 05.05.2025 को सांयः 6.00 बजे तक
ऑनलाईन निविदा खोलने की तिथी	:	06.05.2025 को प्रातः 11:00 बजे

विस्तृत विवरण वेबसाईट urban.rajasthan.gov.in/uitudaipur, www.eproc.rajasthan.gov.in व www.sppp.rajasthan.gov.in पर देखा जा सकता है।
UBN No. : ITU2526WSOB00029, 30, 31, 32, 33, 34, 35
ITU2526SLOB00036, ITU2526SLOB00037, ITU2526SSOB00038
राज.संवाद/सी/25/1422 अधिशाषी अभियन्ता - तृतीय

प्रपत्र ए

सार्वजनिक घोषणा

[भारतीय दिवाला और शोधन अक्षमता बोर्ड (कार्पोरेट व्यक्तियों के लिए ऋण शोध अक्षमता समाधान प्रक्रिया) विनियमावली, 2016 के विनियम 6 के अधीन]

अलंक्रित रोड डेवलपर्स प्राइवेट लिमिटेड के लेनदारों के ध्यानार्थ

संबंधित विवरण

1.	कार्पोरेट देनदार का नाम	अलंक्रित रोड डेवलपर्स प्राइवेट लिमिटेड
2.	कार्पोरेट देनदार के निगमन की तिथि	09 जून, 2017
3.	प्राधिकरण जिसके अधीन कार्पोरेट देनदार निगमित / पंजीकृत है	रजिस्ट्रार ऑफ कम्पनीज–जयपुर
4.	कार्पोरेट देनदार की कार्पोरेट पहचान संख्या / सीमित दायित्व पहचान संख्या	U45309RJ2017PTC058270
5.	कार्पोरेट देनदार के पंजीकृत कार्यालय तथा प्रधान कार्यालय (यदि कोई) का पता	318, 4th ए रोड सरदारपुरा जोधपुर, राजस्थान, भारत – 342003
6.	कार्पोरेट देनदार के संबंध में ऋण शोध अक्षमता आरंभन तिथि	25 अप्रैल 2025 (28 अप्रैल 2025 को ऑर्डर प्राप्त हुआ)
7.	ऋण शोध अक्षमता समाधान प्रक्रिया के समापन की पूर्वानुमानित तिथि	22 अक्टूबर, 2025
8.	अंतरिम समाधान प्रोफेशनल के रूप में कार्यरत ऋण शोध अक्षमता प्रोफेशनल का नाम और रजिस्ट्रेशन नम्बर	ऋषभ चंद लोढ़ा पंजी. सं.:IBBI/IPA-001/IP-P01075/2017-2018/11766 एएफए : 31 दिसंबर, 2025 तक वैध
9.	अंतरिम समाधान प्रोफेशनल का पता और ई–मेल, जैसा कि बोर्ड में पंजीबद्ध है	पता: ई–5, बसंत विहार, भीलवाड़ा – 311001 ईमेल : rishabhlodha57@gmail.com
10.	अंतरिम समाधान प्रोफेशनल का, पत्राचार हेतु प्रयुक्त, पता और ई–मेल	पता: ई–5, बसंत विहार, भीलवाड़ा – 311001 ईमेल : cirp.ardpl@gmail.com
11.	दावा प्रस्तुत करने हेतु अंतिम तिथि	09 मई, 2025
12.	अंतरिम समाधान प्रोफेशनल द्वारा धारा 21 की 4 उप–धारा (6क) के क्लॉज (ख) के तहत अभिनिश्चित लेनदारों की श्रेणियां, यदि कोई	लागू नहीं
13.	किसी श्रेणी में लेनदारों के अधिकृत प्रतिनिधि के रूप में कार्य करने हेतु चिह्नित ऋण शोध अक्षमता प्रोफेशनल के नाम (प्रत्येक श्रेणी के लिए तीन नाम)	लागू नहीं
14.	(क) संबंधित प्रपत्र और (ख) अधिकृत प्रतिनिधियों का विवरण यहां उपलब्ध है:	(क) वेबलिंग: https://ibbi.gov.in//en/home/downloads (ख) भौतिक पता: बिंदु संख्या 09 के समान

एतद्द्वारा सूचना दी जाती है कि राष्ट्रीय कम्पनी विधि अधिकरण, जयपुर पीठ ने दिनांक 25 अप्रैल, 2025 को अलंक्रित रोड डेवलपर्स प्राइवेट लिमिटेड के विरुद्ध कार्पोरेट ऋण शोध अक्षमता प्रक्रिया आरंभ करने का आदेश दिया ह।

अलंक्रित रोड डेवलपर्स प्राइवेट लिमिटेड के लेनदारों से एतद्द्वारा अपने दावों का प्रमाण 09 मई 2025 को अथवा पूर्व अंतरिम समाधान प्रोफेशनल के समक्ष ऊपर आइटम 10 के समक्ष वर्णित पते पर प्रस्तुत करने की मांग की जाती है।

वित्तीय लेनदारों को अपने दावों का प्रमाण केवल इलेक्ट्रॉनिक साधनों द्वारा प्रस्तुत करना होगा। अन्य सभी लेनदार अपने दावों का प्रमाण व्यक्तिगत रूप से, डाक द्वारा अथवा इलेक्ट्रॉनिक साधनों प्रस्तुत कर सकते हैं।

दावे के फर्जी अथवा भ्रामक प्रमाण की प्रस्तुति दंडनीय होगी।

हस्ता/-
ऋषभ चंद लोढ़ा

दिनांक : 29.04.2025
स्थान : भीलवाड़ा

अंतरिम समाधान प्रोफेशनल, अलंक्रित रोड डेवलपर्स प्राइवेट लिमिटेड
पंजीकरण सं.:IBBI/IPA-001/IP-P01075/2017-2018/11766

विवादास्पद गैर शुल्क बाधा का होगा समाधान

नॉन-टैरिफ बैरियर पर भारत-अमेरिका में बनी सहमति

महानगर संवाददाता

नई दिल्ली। भारत और अमेरिका प्रस्तावित द्विपक्षीय व्यापार समझौते से इतर कथित अनुबंध (साइड लेटर) पर हस्ताक्षर करके विवादास्पद गैर-शुल्क बाधाओं का समाधान कर सकते हैं। एक वरिष्ठ सरकारी अधिकारी ने नाम उजागर नहीं करने की शर्त पर कहा, 'दोनों सरकारों के बीच आपसी समझ के तहत भारत और अमेरिका के बीच कई साइड लेटर पर हस्ताक्षर किए जा सकते हैं। ये मुख्य रूप से गैर-शुल्क बाधाओं से संबंधित होंगे।'

मुक्त व्यापार समझौते के संदर्भ में

साइड लेटर अलग-अलग दस्तावेज होते हैं, जिन पर मुख्य समझौते के साथ-साथ बातचीत की जाती है ताकि विशिष्ट चिंताओं को दूर किया जा सके या दोनों पक्षों के बीच विशेष व्यवस्था की जा सके। ये कानूनी रूप से बाध्यकारी होते हैं लेकिन केवल उन्हीं देशों के बीच मान्य होता है जो उस पर हस्ताक्षर करते हैं।

उदाहरण के लिए आर्थिक सहयोग और व्यापार समझौते को पूरा करते समय ऑस्ट्रेलियाई सरकार ने ऑस्ट्रेलिया में कार्यरत भारतीय सूचना प्रौद्योगिकी कंपनियों की विदेशी आय पर कर लगाने से रोकने के लिए अपने घरेलू कानूनों में संशोधन करने पर सहमति व्यक्त की थी। इससे भारत सरकार द्वारा उठाई गई दोहरे कराधान निषेध संधि से संबंधित चिंता का समाधान हो गया। हालांकि यह आर्थिक सहयोग और व्यापार समझौते का हिस्सा नहीं था लेकिन दोनों देशों के व्यापार मंत्रियों द्वारा एक-दूसरे को पत्र लिखकर आपसी समझ को रेखांकित करते हुए इसे औपचारिक रूप दिया गया।

हाल के दिनों में अमेरिका ने भारत में अमेरिकी व्यवसायों के सामने आने वाली गैर-शुल्क बाधाओं पर गंभीर चिंता जताई है। हाल में भारत की यात्रा पर आए अमेरिका के उपराष्ट्रपति जेडी वेंस ने भी गैर-शुल्क बाधाओं को हटाने और अमेरिकी कंपनियों को अधिक बाजार पहुंच प्रदान करने पर जोर दिया था।

इस महीने की शुरुआत में विदेशी व्यापार बाधाओं पर जारी राष्ट्रीय व्यापार अनुमान रिपोर्ट में अमेरिका के व्यापार प्रतिनिधि (यूएसटीआर) ने भारत के डिजिटल पर्सनल डेटा संरक्षण अधिनियम (डीपीडीपीए) के मसौदा नियमों पर चिंता व्यक्त की थी।

यूएसटीआर को दिए गए प्रस्तुतिकरण में गूगल, एमेजॉन, मास्टरकार्ड जैसी कंपनियों की संस्था कोलिशन ऑफ सर्विसेज इंडस्ट्रीज (सीएसआई) ने स्थानीय सामग्री की आवश्यकता और यूनिफाइड पेमेंट्स इंटरफेस (यूपीआई) तथा रुपे कार्ड को अनुचित लाभ देने, डेटा स्थानीयकरण, दूरसंचार उपकरणों का अनिवार्य परीक्षण और प्रमाणन की आवश्यकता, विदेशी कंपनियों पर कर में भेदभाव, आईटी उत्पादों पर सीमा शुल्क आदि का जिक्र किया था। अमेरिकी कंपनियों ने भारत सरकार द्वारा दिए गए गुणवत्ता नियंत्रण संबंधी आदेशों पर भी चिंता जताई है।